

CC No. 20/19
CIS No. 236/2019
CBI v. Ramma Bhasin & Ors.
U/s: 120B r/w 420 IPC & 13(2)
r/w 13(1)(d) of PC Act

28.08.2020

The file could not be taken on 27.04.2020, which was the due date for hearing of this case, due to spread of pandemic COVID-2019, Lockdown imposed by the Govt. of India and time to time adjournment of the cases en-bloc by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, by issuing several circulars.

The file is taken up today for hearing in pursuance of the Circular No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 issued from the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court as per the orders of Ld. District & Sessions Judge, RADC, New Delhi

Presence:

(Through CISCO Webex Meetings App)

Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

Accused no. 1 Ramma Bhasin in person on bail with Ld. Counsel Sh. A. K. De.

Accused no. 2 Ashok Ganguly has been expired and proceedings against him have already been abated.

Accused no. 3 Laxmi Chand Gupta in person on bail with Ld.

Sh. Aayush Sai.

Ld. Counsel Sh. Lovkesh Sawhney for accused no. 4 Kamlesh



Kumar Aggarwal and accused no. 5 Pradeep Singhla.

Ld. Counsel Sh. Lovkesh Sawhney for accused no. 6 M/s Jai Prakash Associates Ltd.

Ld. Counsel Sh. A. K. De for accused no. 7 Ashutosh Asthana, he has submitted that accused has expired; he seeks time to file his death certificate on the next date.

Heard. Request allowed. IO is directed to verify the factum of death of accused no. 7 Ashutosh Asthana and file his report accordingly on the next date.

Ld. Counsel Sh. Santosh Chauriha for accused no. 8 Govinder Kapoor.

Ld. Counsel Sh. Rajesh Kumar for accused no. 9 Anupam Kumar Govil.

Accused no. 10 R. Varadharajalu in person on bail with Ld. Counsel Sh. K. V. Balakrishna.

Accused no. 11 V. Harshvardhan has been expired and proceedings against him have already been abated.

Accused no. 12 P. J. Joseph in person with Ld. Counsel Sh. Sougat Mishra.

All the accused persons are directed to appear in person with their respective Counsel on each and every date before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused persons, who are not present or on whose behalf none is present, in view of the exceptional circumstances of spread of pandemic COVID-2019.

Ld. PP for CBI has submitted that IO in this case has sought time to comply the previous order and report regarding genuineness of the



documents annexed with the applications of accused no. 12 P. J. Joseph moved under section 294 Cr.PC.


Heard. Request allowed.

At the request of the Ld. PP for CBI, case is adjourned for aforesaid purpose on 06.11.2020.

The IO is directed to comply previous order, file his report regarding genuineness of the documents annexed with the applications of accused no. 12 P.J. Joseph and appear in person on the next date of hearing.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.




CHANDRA SHEKHAR श्री चन्द्र शेखर
Special Judge, CBI-19 (C.A.C.) Special Judge, CBI-19 (C.A.C.)
Rouse Avenue Courts/ New Delhi Special Judge, CBI-19 (C.A.C.)
28.08.2020 Room No 404, 4th Floor
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